

<ITEM NO.5

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. 1/2016 in Civil Appeal No(s). 6403/2016

LALIT KUMAR SRIVASTAVA

Appellant(s)

VERSUS

AVNISH KUMAR PANDEY AND ORS.

Respondent(s)

(for impleadment as party respondent)

Date : 27/04/2017 This application was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE ASHOK BHUSHAN

[IN CHAMBERS]

For Appellant(s) Mr.Syed Mehdi Imam,Adv.

Mr. Raman Yadav, Adv.

Mr. Sharad Chauhan, Adv.

For Respondent(s) Mr. Sarvam Ritam Khare,Adv.

Mr.Ratish Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

For the reasons given in the application, sufficient cause has

been shown for allowing the applicant to be impleaded as one of respondents in C.A. No. 6403/2015.

Accordingly, I.A. 1/2016 stands allowed.

(SONALI SAUND)

(SUMAN JAIN)

SR.P.A

COURT MASTER